

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.47/(MAH)/2014  
CA No.

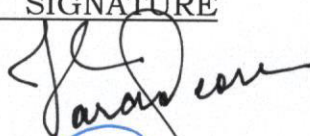
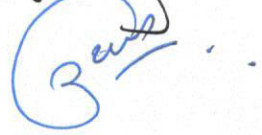
CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2017

NAME OF THE PARTIES: Mr. Jagdish Deore  
V/s.  
M/s. Meliorate Clinical Research Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Varad Deore	Advocate for Petitioner	
2.	Adv. Umesh Pawar	Advocate for Respondent Nos. 1 to 3	

ORDER.

T.C.P. No. 47/397-398/CLB/MAH/MB/2014.

1. From the side of the Petitioner Advocate Mr. Varad Deore present and from the side of the Respondent Nos. 1 to 3 Advocate Mr. Umesh Pawar present.
2. In compliance of the directions of the Order dated 09.01.2017 the documents in possession of Respondent No. 1 are handed over to the Advocate of Petitioner in the Court today and acknowledgement of the receipt of the documents have been issued.
3. The Respondent No. 1 is also directed to furnish those document on the next date of hearing already fixed on 09.02.2017.

Dated: 18.01.2017.

Sd/-  
M. K. SHRAWAT.  
MEMBER (JUDICIAL).